## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:495 ANSWERED ON:29.04.2010 INCIDENTS OF UNRULY BEHAVIOUR IN FLIGHTS Bhoi Shri Sanjay

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of cases of in-flight misbehaviour/unruly behaviour etc. reported in the recent past;
- (b) whether the existing Aircraft Act, 1934 and the rules framed thereunder are unable to take care of such incidents during and inflights;
- (c) if so, the reaction of the Government thereto;
- (d) whether the Directorate General of Civil Aviation (DGCA) has urged the Government to amend the relevant statutes in order to deal with such acts legally; and
- (e) if so, the follow-up action taken thereon?

## **Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in parts (a) to (e) of the Lok Sabha Starred Question No. 495 regarding `Incidents of Unruly Behaviour in Flights`.

- (a): Information is being collected and will be laid on the Table of the House.
- (b)to (e): Rule 29 of the Aircraft Rules, 1937 deals with the acts likely to imperil the safety of an aircraft. However the Directorate General of Civil Aviation (DGCA) has submitted a proposal to amend the Aircraft Rules, 1937 to incorporate necessary provisions in the Aircraft Rules, 1937 regarding assault and other acts of interference against a crew member and assault and other acts endangering safety or jeopardizing good order and discipline.